

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.104  
**CP(IB) 111 of 2019**  
With  
ITEM No.105 – IA 613 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Aastha Pte Ltd

.....Applicant

V/s

Yashvi Coal & Minerals Pvt Ltd

.....Respondent

**Order delivered on: 11/09/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : none

For the Respondent : Mr. Anandodaya Mishra, Adv. a/w Mr. Tanmay Banthia, Adv.

**ORDER**

None present for the Applicant in CP(IB) 111 of 2019.

Ld. Counsel Mr. Anandodaya Mishra appears for the respondent in CP (IB) 111 of 2019 and for the Applicant in IA 613 of 2019.

Order dated 24.07.2023 records that none appeared for the applicant on that date.

Despite calling the matter even in the revised list, no one has put an appearance in CP(IB) 111 of 2019 for the Applicant as well as in IA 613 of 2019 for the respondent, today. It seems that the applicant is not interested in pursuing the CP (IB) 111 of 2019.

Accordingly, CP (IB) 111 of 2019 is dismissed in default.

Further, IA 613 of 2019 is disposed of accordingly. File to records.

-SD-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**